

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 4687
TO BE ANSWERED ON FRIDAY, THE 20TH MARCH, 2026**

IMPLEMENTATION OF E-COURTS PHASE-III

4687. SHRI LAVU SRI KRISHNA DEVARAYALU:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of the fund allocation under the Cloud Infrastructure component of e-Courts Phase-III, including the current status of cloud migration and data storage capacity established in the country, State-wise particularly in Andhra Pradesh;
- (b) the details of the additional hardware provided to existing courts in the country, including the number of courts equipped and the types of hardware deployed, State-wise and district-wise especially in Andhra Pradesh; and
- (c) the details of the implementation status of the Virtual Courts budget, including the number of virtual courts operationalised and types of cases being handled, State-wise and district-wise especially in Andhra Pradesh?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a): The e-Courts Mission Mode Project is being implemented in a phased manner across the country with the objective of strengthening the use of Information and Communication Technology (ICT) in the judicial system. The Department of Justice in close coordination with the eCommittee of Supreme Court of India is implementing the e-Courts Project in a decentralized manner through the respective High Courts with the assistance of National Informatics Centre (NIC), as a Technical Partner.

Phase III of the project has financial outlay of ₹7,210 crore, out of which ₹1,205.20 crore have been earmarked under the Cloud Infrastructure component for establishment of secure and scalable cloud-based infrastructure for hosting applications and storage of digitised court records. Migration of e-Courts applications and related services to the cloud environment has been

undertaken in a phased manner and all National level e-Courts services and portals have been migrated on the National Government Cloud Infrastructure.

All High Courts have been progressively on-boarded to the National Government Cloud infrastructure in accordance with project implementation requirements. As per the information provided by the eCommittee, SCI, the High Court-wise details of data storage including the High Court of Andhra Pradesh is at **Annexure I**.

(b): As a part of e-Courts Phase III, a total of 18,735 courts are covered under the component “Additional Hardware to existing courts” at an outlay of ₹643.66 crore. As per the approved norms, each courtroom is provisioned with four (4) All-in-One computer systems, one (1) scanner, four (4) LAN nodes and four (4) digital signature tokens. Under the jurisdiction of High Court of Andhra Pradesh, a total of 598 existing courts were provided with the additional hardware as provisioned.

(c): Under e-Courts Project, 30 Virtual Courts have been established to enable online adjudication of traffic challans. Virtual Courts have received 10.13 crore challans and challans amounting to ₹1,002.73 crore were paid. The State-wise details are at **Annexure II**. At present, Virtual Courts have not been operationalised in the State of Andhra Pradesh.

The implementation and operationalisation of Virtual Courts, including identification of case types and locations, are undertaken by the respective High Courts in coordination with the concerned State Governments.

STATEMENT REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NO. 4687 FOR 20.03.2026 REGARDING IMPLEMENTATION OF E-COURTS PHASE-III

Storage at High Court-wise and National Level:

S. No	National/ High Courts	Storage(TB)	
		Subscribed / Allocated	Consumed / Provisioned
1	National	1121	635.96
2	Allahabad High Court	36.2	7.7
3	Andhra Pradesh High Court	17.4	2.4
4	Bombay High Court	55.4	23.9
5	Calcutta High Court	23.5	0.5
6	Chhattisgarh High Court	17.2	26.68
7	Delhi High Court	22.5	11.4
8	Gauhati High Court	46.5	7
9	Gujarat High Court	28.3	10.8
10	Himachal Pradesh High Court	15.4	1.9
11	Jammu & Kashmir and Ladakh High Court	15.7	3.4
12	Jharkhand High Court	15.2	1.2
13	Karnataka High Court	31.9	11.42
14	Kerala High Court	27.4	8.3
15	Madhya Pradesh High Court	29	0
16	Madras High Court	30.7	8.2
17	Manipur High Court	10	0
18	Meghalaya High Court	10.6	3.1
19	Orissa High Court	28.6	17.54
20	Patna High Court	24.4	3.4
21	Punjab and Haryana High Court	39.8	3.3
22	Rajasthan High Court	25.2	25.06
23	Sikkim High Court	10.3	1.3
24	Telangana High Court	19.3	11
25	Tripura High Court	10.3	1.3
26	Uttarakhand High Court	15	0
Total		1726.8	826.76

(Source: eCommittee, SCI)

STATEMENT REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NO. 4687 FOR 20.03.2026 REGARDING IMPLEMENTATION OF E-COURTS PHASE-III**Details of virtual court establishments and challans, state-wise till 31.01.2026:**

S. No.	Virtual Court Establishment Name	Number of Challans Received	Challan Amount Paid (In Rs.)
1	Assam (Assam Traffic Department)	2,59,154	3,18,61,203
2	Chandigarh (Virtual Court Chandigarh)	18,63,928	26,82,15,810
3	Chhattisgarh (Traffic Department)	1,59,538	1,05,41,701
4	Chhattisgarh (Transport Department)	49,875	10,90,000
5	Delhi (Notice Department)	2,66,47,752	225,95,92,556
6	Delhi (Traffic Department)	1,14,47,276	218,94,53,603
7	Gujarat (Traffic Department)	79,16,768	42,78,93,476
8	Gujarat (Transport Department)	8,67,644	33,52,45,216
9	Haryana (Traffic Department)	56,18,214	29,12,73,101
10	Himachal Pradesh (Traffic Department)	9,20,284	5,40,80,154
11	Jammu and Kashmir and Ladakh (Jammu Traffic Department)	15,10,344	12,34,15,294
12	Jammu and Kashmir and Ladakh (Kashmir Traffic Department)	14,61,006	15,64,94,914
13	Karnataka (Traffic Department)	1,32,432	114,81,69,150
14	Kerala (Police Department)	52,63,846	18,24,43,442
15	Kerala (Transport Department)	15,36,188	28,34,15,611
16	Madhya Pradesh (Traffic Department)	23,17,943	5,84,55,711
17	Maharashtra (Transport Department)	56,571	31,79,007
18	Maharashtra (Traffic Department)	23	2
19	Manipur (Virtual Court - Traffic)	20,649	8,37,501
20	Manipur (Virtual Court - Transport)	6,923	4,38,000
21	Meghalaya (Traffic Department)	7,388	1,30,002
22	Odisha (Traffic CTC-BBSR Commissionerate)	8,90,273	9,39,22,502
23	Punjab (Traffic Department)	59	100
24	Rajasthan (Traffic Department)	3,67,396	2,20,71,021
25	Tamil Nadu (Traffic Department)	2,55,761	118,67,21,050
26	Tripura (Traffic Department)	2,96,847	46,61,177
27	Uttar Pradesh (Traffic Department)	3,06,25,238	83,98,01,695
28	Uttarakhand (Traffic Department)	1,95,576	2,01,93,902
29	Uttarakhand (Transport Department)	1,65,224	2,59,40,442
30	West Bengal (Traffic Department)	4,90,659	78,39,453
	Total	10,13,50,779	1002,73,76,796

(Source: eCommittee, SCI)
